

LOK SABHA DEBATES

LOK SABHA

Tuesday, November 2, 1976/Kartika 11,
1898 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

STATEMENT *re.* DELAY IN LAYING
ANNUAL ACCOUNTS OF COCHIN PORT
TRUST FOR 1972-73

THE MINISTER OF SHIPPING
AND TRANSPORT (DR. G. S.
DHILLON): I beg to lay on the
Table a statement (Hindi and English
versions) showing reasons for delay
in laying the Annual Accounts of the
Cochin Port Trust for the year
1972-73 and the Audit Report there-
on. [Placed in Library. See No. LT-
11469/76].

TAMIL NADU URBAN LAND (CELLING
AND REGULATION) RULES, 1976 AND
NOTIFICATIONS UNDER TAMIL NADU
TOWN AND COUNTRY PLANNING ACT,
1971

THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUS-
ING (SHRI H. K. L. BHAGAT) I
beg to lay on the Table—

- (1) A copy of the Tamil Nadu Ur-
ban Land (Ceiling and Regu-
lation) Rules, 1976, published
in Notification No. S.R.O. A/
263(a)/76 (G.O. Ms 1641) in
Tamil Nadu Government
Gazette dated the 7th August,
1976 under sub-section (3) of
section 45 of the Tamil Nadu
Urban Land (Ceiling and Regu-
lation) Act, 1976 read with

clause (c) (iv) of the Procla-
mation dated the 31st January,
1976 issued by the President in
relation to the State of Tamil
Nadu.

- (2) A statement (Hindi and Eng-
lish versions) explaining rea-
sons for not laying the Hindi
version of the above Notifica-
tion.

[Placed in Library. See No.
LT-11470/76].

- (3) A copy each of the following
Notifications under sub-section
(2) of section 123 of the Tamil
Nadu Town and Country Plan-
ning Act, 1971 read with clause
(c) (iv) of the Proclamation
dated the 31st January, 1976
issued by the President in rela-
tion to the State of Tamil
Nadu:—

- (i) G.O. Ms 652 published in
Tamil Nadu Government
Gazette dated the 7th May,
1975 containing—

- (a) The Preparation and Sanc-
tion of Detailed Develop-
ment Plan Rules;

- (b) The Master Plan (Pre-
paration, Publication and
Sanction) Rules;

- (c) Application for Planning
Permission Rules;

- (d) The Planning Authorities
(Association of Persons)
Rules; and

- (e) The Disqualifications for
being members of the
Tamil Nadu Town and
Country Planning Board or
Planning Authorities Rules.
[Placed in Library. See No.
LT-11471/76].